

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 06 OF 2022 (SZ)

IN THE MATTER OF:

P.V.Subramanya Varma,
S/o.P.Atchutha Rama Raju,
Hyderabad.

....

Applicant(s)

Versus

State of Telangana,
rep by its Prl. Secretary,
EFS&T Dept., & Others

....

Respondent(s)

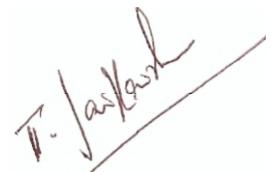
REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

RUNNING INDEX

Sl. No	Particulars	Page Nos.
1.	Report dated 23.09.2023 of the Telangana State Pollution Control Board (Respondent No. 4).	1 – 8
2.	Annexure–I – Charge sheet filed on eight (8) Stone Crushing units in the Hon'ble X th Additional Metropolitan Magistrate, Kukatpally.	9 – 18
3.	Annexure–II – Charge sheet filed on two (2) Stone Crushing units in the Hon'ble Junior First Class Magistrate Court, Sangareddy.	19 – 22
4.	Annexure–III – Special Judicial First Class Magistrate Court Case status and Environmental Compensation paid receipt dated 10.06.2023 by M/s. Sai Balaji Rock Sand Industries, Kollur (V), RC Puram (M), Sangareddy District.	23 – 25

Place: Hyderabad.

Date: 26-09-2023.



Counsel for 4th Respondent

REPORT OF THE TELANGNA STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 4) IN OA NO.6 OF 2022 FILED BY SRI P.V.SUBRAMANYA VARMA, R/O. HYDERABAD.

It is to submit that an Original Application (OA) was filed before the Hon'ble NGT, Chennai by P.V. Subramanya Varma, Hyderabad against illegal and unauthorized stone crusher units operated in G.O. Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gowlidoddi, Gopanpally, Kothur ,Kothwalguda, Osmannagar villages in Rangareddy & Sangareddy District.

The Hon'ble NGT, Chennai, vide order dated: 18.08.2023 ordered as follows:

" Let the Telangana State Pollution Control Board file a detailed report regarding all the units which are in violation either arrayed as respondents in this case or otherwise."

In this regard the following is submitted:

1. Status of Stone Crushers:

It is to submit that there are 29 no. of stone crushing units existing in G.O.Ms.No. 111 area and details are as follows: -

- | | |
|---|----|
| ➤ The total number of Stone Crushing units (Respondent units – 18 Nos. and Non-respondent Units – 11) | 29 |
| ➤ Number of Stone Crusher units obtained CFO of the Board | 4 |
| ➤ Number of Stone Crusher units issued with closure orders | 25 |
| ➤ Number of Stone Crusher units dismantled the equipment / sick | 12 |
| ➤ M/s. Aadeshwar Aggregates obtained "Status quo" order from the Hon'ble High Court of Telangana in W.P.Nos. 34787 & 34788 of 2022 against the Hon'ble NGT dt.29.08.2022. | 1 |
| ➤ Number of Stone Crusher units seized by the Revenue Officials | 12 |

2. Status of FIRs and subsequent Charge Sheets filed by the Police Department.

- a) Charge sheet was filed on the following 08 (Eight) stone crushing units in the Court of the Hon'ble Metropolitan Magistrate, Prashanth nagar, Kukatpally for tampering with the Seals and Locks put up by the Revenue Department. (**ANNEXURE-I**).

S No	Name of the Crusher
1	M/s. Great India Mining (formerly Sebi Mining),Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District (Respondent No. 15)

S No	Name of the Crusher
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District

- b) Charge sheet was filed on the following 02 (Two) stone crushing units in the court of the Hon'ble XII Addl Metropolitan Magistrate, Rajendranagar (**ANNEXURE-II**)

S No	Name of the Crusher
1	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District
2	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District

- c) Charge sheet was filed on the following stone crushing unit in the court of the Hon'ble Junior First Class Magistrate Court, Sangareddy. The case was disposed by the JFCM Court, on 10.06.2023 sentencing to pay fine amount of Rs. 1,00,950/- before the Lok Adalath as the occupier has admitted his guilt. The industry has paid the fine amount of Rs.1,00,950/- on 10.06.2023. The order (e-courts portal copy) and receipt are enclosed as **ANNEXURE-III**.

S No	Name of the Crusher
1	M/s. Sri Sai Balaji Rock, Kollur, Sangareddy District

- d) It is to submit that filing of charge sheet on remaining 01 crusher is under process.

3. Status of Environment Compensation (EC) paid by the Stone Crushing units. Action taken by the District Administration for collection of EC from defaulting stone crushing units under the Revenue Recovery Act.

- a) The Board has levied Environmental Compensation vide order dated 12.11.2022 in compliance with the Hon'ble NGT, orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board and for causing damage to the Environment. The status of payment of Environmental Compensation is as follows:

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.)	Amount Paid	Balance to be paid
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000	8,45,000	Nil
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District (Respondent No. 15)	82,80,000	10,00,000	72,80,000
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000	10,00,000	39,30,000
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000	3,37,500	29,12,500
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000 *	24,65,000	24,65,000
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000	--	82,80,000
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	8,50,000	4,25,000	4,25,000
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District	8,50,000	4,25,000	4,25,000
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.	19,20,000**	--	19,20,000
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)	83,55,000**	--	83,55,000
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)	91,25,000	--	91,25,000
12	M/s. Sri Sai Balaji Rock, Kollur, Sangareddy District***	30,25,000	13,08,232	17,16,768

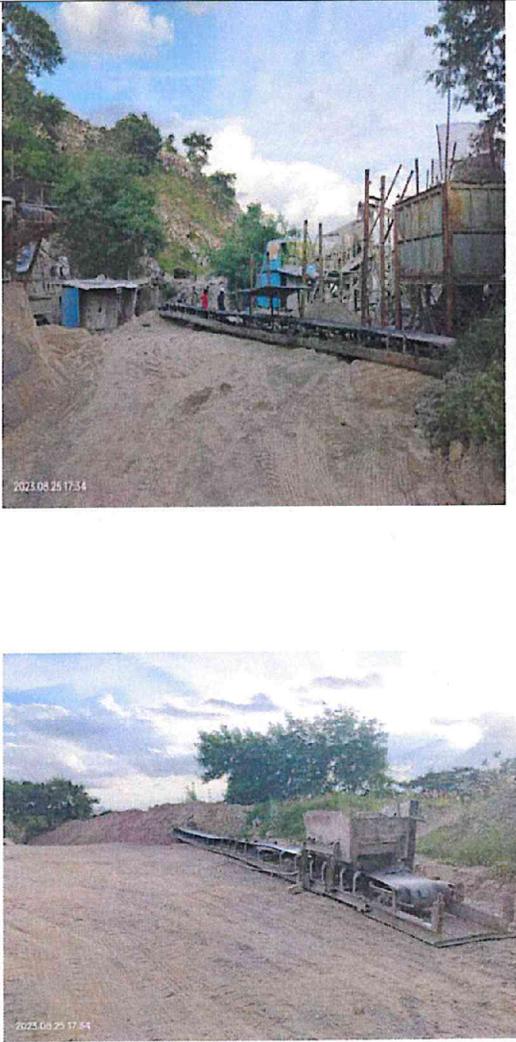
* M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District has paid 50 % of the EC amount to the Board as per the orders of the Hon'ble NGT dated: 03.01.2023.

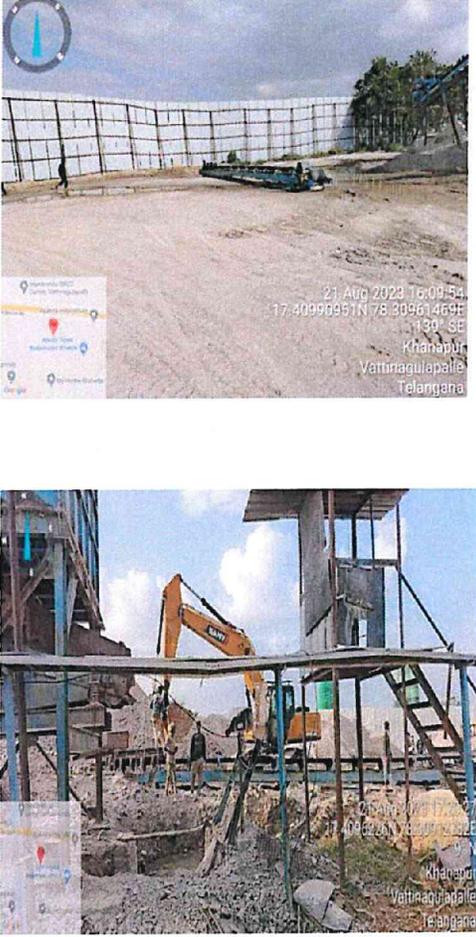
**These 2 units are dismantled completely.

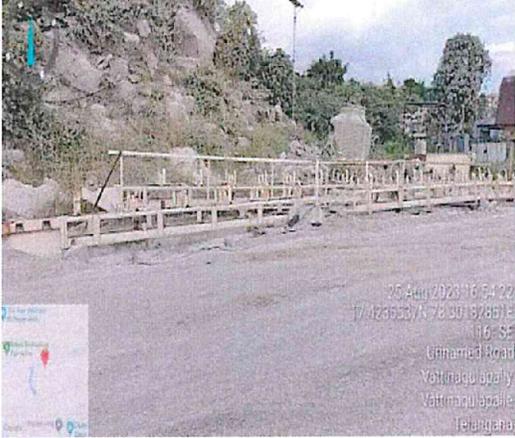
*** As per the direction of the Hon'ble High Court order dated 16.06.2023 industry has to pay EC in 6 equated monthly installments

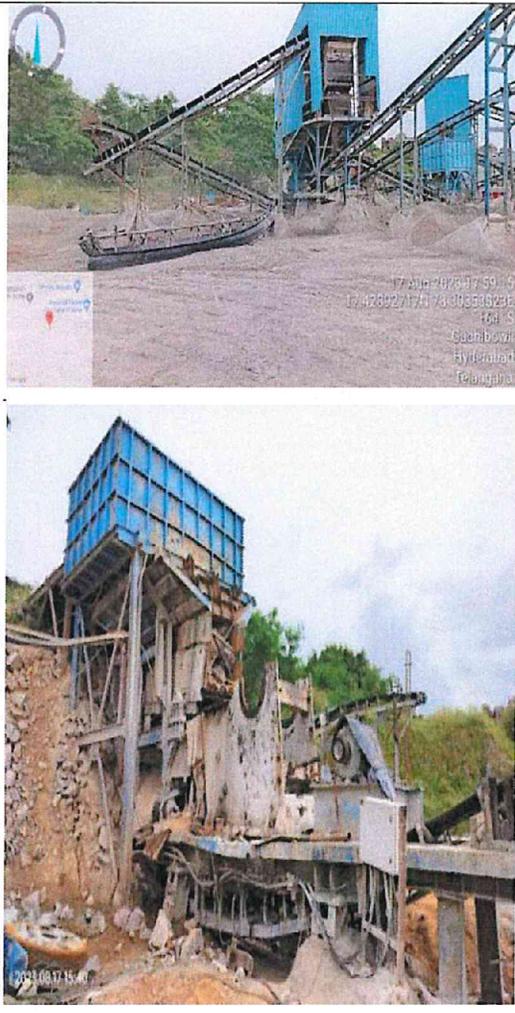
4. Present Status

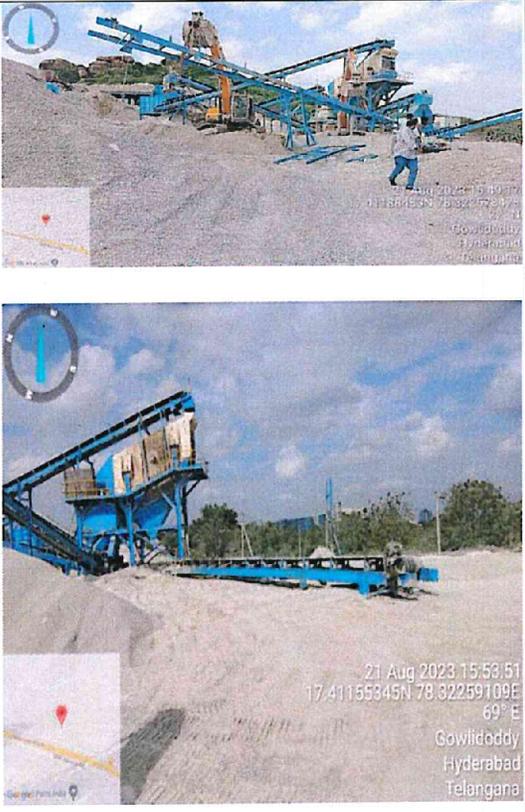
- a) The Board officials inspected the above stone crushing units located in the area covered under GO. Ms. No. 111 on 15.07.2023. During the inspection, it was observed that the 2 stone crushing units viz 1) M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District & 2) M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District have dismantled the crushing units and there was no plant and machinery at the site.
- b) The matter was reviewed in the Task force committee meeting held at Board Office on 16.08.2023. The committee recommended to dismantle the Plant and Machinery of illegally operating stone crushers to ensure non-operation of the units.
- c) In view of the above, a team of Board officials has dismantled the crushers. The details of dismantling are as follows:

Sl. No.	Name and address of the units	Dismantled on	Photos of dismantling
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District	25.08.2023	

Sl. No.	Name and address of the units	Dismantled on	Photos of dismantling
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District	21.08.2023	 <p>21 Aug 2023 16:00:54 17.40990951N 78.30961469E 130° SE Khanapur Vattinagulapalle Telangana</p> <p>21 Aug 2023 17:07:27 17.40922811N 78.3091332E 130° SE Khanapur Vattinagulapalle Telangana</p>
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	21.08.2023	 <p>21 Aug 2023 15:07:38 17.4173403N 78.284178E 227° SW ORR Service Road Vattinagulapally Vattinagulapalle Telangana</p> <p>21 Aug 2023 16:23:49 17.41703664N 78.28416328E 3° N ORR Service Road Vattinagulapally Vattinagulapalle Telangana</p>

Sl. No.	Name and address of the units	Dismantled on	Photos of dismantling
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	25.08.2023	
5	M/s. Aadeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	25.08.2023	 

Sl. No.	Name and address of the units	Dismantled on	Photos of dismantling
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	17.08.2023	
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	17.08.2023	

Sl. No.	Name and address of the units	Dismantled on	Photos of dismantling
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District	21.08.2023	
9	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District	19.08.2023	

The Board will regularly monitor the stone crushing units located in GO. Ms. No. 111 area to ensure that there is no illegal operation of the units.

Place: Hyderabad.

Date: 23-09-2023


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
 Telangana State POLLUTION CONTROL
 BOARD REGIONAL OFFICE - 1,
 RANGA REDDY DISTRICT.

9

CHARGE SHEET
(Under Section 173 Cr.P.C.)

01. Cyberabad Commissionerate, P.S.Gachibowli,

Annexure - I

Year:2023,

FIR.No.94/2023, Dated: 22.01.2023.

02	Charge Sheet No.	:	/2023
03	Date of Charge Sheet.	:	24-06-2023
04	Act and Section of Law	:	U/s 336, 278, 188 IPC & SEC. 16 OF ENVIRONMENTAL (PROTECTION) ACT
05	Type of the Final Report	:	Charge Sheet
06	If the Charge Sheet is unoccurred	:	Occurred.
07	Is the Charge Sheet is original or supplementary.	:	Original
08	Name and Rank of the I.O(s)	:	T.Subramanyam, Sub-Inspector of Police, P.S. Gachibowli, Cyberabad. 7901113515.
09	Name and address of the complainant or informant.	:	M. Venkat Narsu s/o M. Narayana, age 47 years, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad Cell no. 9866776746.
10	Details of the property seized.	:	NIL.
11	Particulars of the accused persons charge sheeted.	:	
	Separate list enclosed.		

12.Particulars of the accused persons charge sheeted: - NIL.

13. Particulars of the witnesses to be examined: - **Separate list enclosed.**

IN THE COURT OF THE HONOURABLE X ADDL. METROPOLITAN MAGISTRATE,
PRASHANTH NAGAR, KUKATPALLY.

Honoured Sir,

This is a case an act of endangering life or personal safety of others, making atmosphere noxious to health, causing Air pollution by the accused. The place of offence situated at Gowlidoddi, Vattinagulapally areas in the limits of Gachibowli PS and within the territorial jurisdiction of the Hon'ble Court.

Facts of the case are that on 22.01.2023 at 15:30 hrs, received a report from Sir Sidhartha Swamy, Occ: AEE-II of TSPCB, #6309007839 that the TS Pollution Control Board, has issued closure orders to the following stone crushers located in Gowlidoddi & Vattinagulapally villages for operating within 10 kms radius of Himayatsagar and Osmansagar lakes which attracts G.O.Ms. no. 111 M.A. dated. 08.03.1996 according to which the establishment of industries is prohibited within 10kms radius (i.e. both on upstream and

downstream side) of Himayathsagar and Osmansagar lakes & operating without obtaining valid consents from the pollution control Board.

- 1) M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V), Serilingampally(M), RR Dist.
- 2) M/s Sri Laxmi Narsimha Metal Industries, Vattinagulapally, Gandipet, RR Dist.
- 3) M/s Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally(V), Gandipet(M), RR Dist.
- 4) M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR Dist.
- 5) M/s Adeshwar Traders (formerly M/s Vensai Metals/M/s Prasad Metal), Vattinagulapally(V), Gandipet(M), RR Dist.
- 6) M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR Dist.
- 7) M/s C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet(M), RR Dist.
- 8) M/s Unnamed Stone Crusher located beside Adeshwar Aggregates, Vattinagulapally(V), Gandipet(M), RR Dist.

The MA&UD dept, Govt of AP has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the following stone crushers are installed and operating within the 1KM of the ORR

The Hon'ble High court, vide order dated: 18.01.2022 in W.P No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar directed the Revenue authorities to implement the closure orders passed by the TSPCB failing which the court will take suo moto contempt proceedings against the Revenue authorities.

The Collector & District Magistrate, Rangareddy District, vide letter Dt.10.03.2022 has instructed the RDO, Rajendranagar Division and the Tahsildars of the Shamshabad, Gandipet & Serilingampally to remove illegal stone crushing units in the area, with the help of line departments.

The Member Secretary, TSPCB, vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials along with TSPCB and Mining Department Officials have inspected & seized/dismantled the stone crushers on 28.01.2022.

The TSPCB officials has inspected the area again on 08.06.2022 observed that the crushers has tampered the seals provided to the plant & machinery

and operating the crushers. Further, pursuant to the Hon'ble NGT orders Dt.17.01.2022 & 14.10.2022 in Original Application (O.A.) No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad, the plant & machinery of aforesaid crushers were seized by the Joint team of officials from TSPCB & Revenue department on 20.10.2022 & 21.10.2022.

The TSPCB officials has inspected the crushers on 28.11.2022 and observed that the stone crushers are being operated by tampering the seals provided for plant & machinery as such he requested for taking necessary action.

Basing on the contents of the report the LW-8 registered a case in Cr.No. 94/2023 u/s 336, 278, 188 IPC and Sec. 16 of Environment (Protection) Act and took up the investigation.

During the course of investigation the LW-8 secured the presence of LWs 1 and 2 and recorded their detail statements which are enclosed in part- II CD.

The LW-8 visited the crushers located in Gowlidoddi and Vattinagulapally areas, secured the presence of mediators i.e. LWs 6 and 7 and conducted individual scene observation panchanama on 24.01.2023 from 10:00 hrs to 16:00 hrs and also seized the material and the details are as follows.

from 10:00 hrsto 16:00 hrs.

Observation panchanama: 1

Conducted scene observation panchanamain the presence of above mediator at M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V),Serilingampally(M), RR Dist, taken the photographs and seized receipt book on the name of the same company under a cover of panchanma and drawn separate rough sketch of the scene of offence.

Observation panchanama: 2

After conducting the abovepancnahanam the LW. 8 and LWs 6 and 7 proceeded to M/s Sri Laxmi Narsimha Metal Industries,Vattingulapally, Gandipet, RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and seized receipt book on the name of the same company under a cover of panchanma and drawn separate rough sketch of the scene of offence.

Observation panchanama: 3

After conducting the abovepancnahanamLW.8 along with LWs 6 and 7 proceeded to M/s Sri Laxmi Constructions (formerlyRaghavendra Stone

Crusher), Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 4

After conducting the abovepancnahanam the LW. 8 along with LWs 6 and 7 proceeded to M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator and seized computer print out receipts on the name of the said crusher, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 5

After conducting the abovepancnahanamLW. 8 along with LWs 6 and 7 proceeded to M/sAdeshwar Traders (formerly M/s Vensai Metals/M/s Prasad Metal),Vattinagulapally(V); Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator and seized receipt book on the name of the said crusher, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 6

After conducting the above pancnahanamLW. 8 along with LWs 6 and 7 proceeded to M/s Teja Reddy Crushers,Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 7

After conducting the above pancnahanam LW. 8 along with LWs 6 and 7 proceeded to M/s C5 Infra Pvt. Ltd, (Crusher),Vattinagulapally, Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and drawn separate rough sketch of the scene of offence.

Observation panchanama: 8

After conducting the above pancnahanam LW. 8 along with LWs 6 and 7 proceeded to M/s Unnamed Stone Crusherlocated beside AadeshwarAggregates, Vattinagulapally(V), Gandipet(M), RR. Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, seized receipt book, taken the photographs and drawn separate rough sketch of the scene of offence.

The LW.8 further examined the witnesses i.e. LWs 3 & 4 who are the Revenue officials and recorded their detail statements which are enclosed. LW-8 also examined and recorded the statement of LW-5 who is local person and stated about the running of Crushers in Gowlidoddi area.

On 17.02.2023 the LW-8 issued notice to the LW.1 requesting to furnish the require information. In response to the notice the LW.1 as furnished the information as mentioned below.

Sl.no.	Information sought	Remarks .
1	According to your report that on 28.10.2022 the seals were tempered by the owners of the crushers, please furnish the evidence such as photos etc;.	This office has observe tampering of seals by crushers on 28.11.2022. The photos of seizure of crushers on 20.10.2022 & 21.10.2022 and photos on 28.11.2022 showing tampering of seals are attached as Annexure-I & II
2	On the day of your inspection i.e. on 28.11.2022 there is separate photos regarding the tampering of seals pl. Furnish those photos.	The photos of seizure of crushers on 20.10.2022 & 21.10.2022 and photos on 28.11.2022 showing tampering of seals are attached as Annexure I & II
3	Your periodical reports submitted to the GreeTribulan , NGT by you during the year of 2022 and 2023 as on date. Please furnish the attested copies of documents.	The attested copies of TSPCB reports dt. 26.03.2022, 06.09.2022, 12.11.2022, 07.01.2023 & 14.02.2023 are attached as Annexure III to VII.
4	Any other evidence related to the functioning of alleged Crushers mentioned in your complaint.	The letter dt. 10.11.2022 by M/S Great Inida Mining (formerly Sebi Mining) Goulidoddi(V), Serilingampally (M) RR Dist, showing operation of unit is attached as Annexure-XVI.
5	Any demand notices issued to the present crusherowners by your authority mentioned in the complaint , replies submitted by the concerned owners. Please furnished the attested copies	The attested copies o Environmental compensation orders dt. 12.11.2022 issued by the TSPCB to the crushers are attached as Annexure VIII to XV. The replies of 4 No. of industries (listed below are attached as Annexure XVI to XIX) <ol style="list-style-type: none"> 1. M/S Great India Mining (Formerly Sebi Mining) Goulidoddi(V), Serilingampally (M) RR Dist. 2. M/S Adeshwar Traders(formerly M/S Vensai Metal/MS Prasad Metals) Vattinagulapally (V) Gandipet (M) RR Dist. 3. M/S Teja Reddy Crushers, Vattinagulapally village, Gandipet (M) RR Dist. 4. M/S C5 Infra Pvt. Ltd. (Cruysher), Vattinagulpally , Gandghipet (M) RR Dist.
6	Panchanam conducted during the seizure of each Crusher by your authority. dated. 20.10.2022 and 21.10.2022.	The attested copies of panchanama dt. 20.10.2022 by ARI Serilingampally& Tahsildar, Gandipet letter dt. 22.10.2022 issued regarding seizure of

Please furnish the copies of attested documents.	crushers is attached as Annexure- XX & XXI.
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Since the prima facie evidence has been established against the accuse A1 to A8, hence the LW. 8 followed the procedure of 41-A Cr.P.C. and served the notices to accused persons as follows:-

A-1)G. Shiva Kumar goud s/o G. Samba Goud, age 44 years, occp. Busiess r/o Plot No. 11/3, OU colony, Shaikpet, Hyderabad M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V),Serilingampally(M), RR Dist. (served notice under Sec, 41-A Cr.P.C on 21.02.2023).

A-2) Nikhil Neelavelli S/o Late Venkatehwar Rao, age: 32 yrs, Occ: Manager @ M/s Sri Laxmi Narsimha Metal Industries,Vattingulapally, Gandipet, R.R. District, R/o Plot No.502, Matru Sree Nagar, Miyapur, Hyderabad Cell No.9640351213. (Absconding).

A-3)Makta Narendra Singh s/o Chotam Singh, age 33 years, occp. Manager M/S Sri Laxmi Constructions (formerlyRaghavendra Stone Crusher), Vattinagulapally(V), Gandipet(M), RR Dist. r/o H.No. 1-41/5, Vattinagulpally village. 9030051493 (Served 41-A notice on 14.02.2023).

A-4) Kuna Gouri Shanker Goud s/o Kuna Venkatesh Goud, age 30 years, occp. Business (M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR District) R/o H.No. 1-10-243/1, Brahmanawadi, Begumpet, Hyderabad aadhar No. 7319 2082 0966 Cell. No. 8179645214.(Served 41-A notice on 28.02.2023).

A-5) Y.G. Raviteha Reddy s/o Y. Eshwar Reddy, age 33 years, Occp. Business (M/sAdeshwar Traders (formerly M/s Vensai Metals M/s Prasad Metal),Vattinagulapally(V), Gandipet(M), RR District R/o Villa No. 16, Vesella Woods; Kondapur, Ranga Reddy district (aadhar no. 6748 8461 5351) Cell No. 9014444777(Served notice under Sec. 41-A Cr.P.C on 21.02.2023).

A-6)Shiva Teja Seerapu s/o S. Satyanarayana Reddy, age 43 years, occp. Business (M/s Teja Reddy Crushers,Vattinagulapally(V), Gandipet(M), RR District) R/o Flat No. B-1403, Fortune Towers, Madhapur, Ranga Reddy District (aadhar No.5596 4042 7165) Cell No. 9848079019 (Served noticeU/s 41-A on 21.02.2023).

A-7) Praveen Kadaru S/o Kadaru Babu Rao, Age: 43 yrs, Occ: Manager @ Ms. C5 Infra Pvt. Ltd, (Crusher),Vattinagulapally, Gandipet(M), R.R. District, R/o H.No.1-7-175, Flat No. 304, 3rd Floor, Vishnu Complex, Bakaram, Musheerabad, Hyderabad Cell No.7337593937 (aadhar No.9793 8261 8601) (Served noticeU/s 41-A on 22.06.2023).

A-8)Merugu Laxman Chanti S/o Ramaswamy, age: 43 yrs, Occ: Manager, M/sVesella Stone Crusher (Unnamed Stone Crusher) located beside AadeshwarAggregates,Vattinagulapally(V), Gandipet(M), R.R. District R/o H.no.8-2-293/134/1, SV Nagar, Road No. 14, Banjarahills, Hyderabad Cell No. 9848865222 (aadhar no.7582 7091 4731) (Served noticeU/s 41-A on 22.06.2023).

Accordingly they all complied the same and given in written that they will appear before the Hon'ble Court as and when they received summons which are enclosed. A.2 is still absconding and his where abouts are not known at preset. As and when A.2 arrested separate charge sheet will be filed against him.

FINDINGS OF THE INVESTIGATION:

As per the statements of the witnesses, documents furnished by the LW. 1, material evidence collected during the investigation it is revealed that the MA&UD dept, Govt of AP has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the accused A1 to A. 8 who are running the stone crushers have installed and operating within the 1KM of the ORR

The Hon'ble High court, vide order dated: 18.01.2022 in W.P No. 12022 of 2020 filed by Sri. VislavathSangameshwar directed the Revenue authorities to implement the closure orders passed by the TSPCB failing which the court will take suomoto contempt proceedings against the Revenue authorities.

The Collector & District Magistrate, Rangareddy District, vide letter Dt.10.03.2022 has instructed the RDO, Rajendranagar Division and the Tahsildars of the Shamshabad, Gandipet&Serilingampally to remove illegal stone crushing units in the area, with the help of line departments.

The Member Secretary, TSPCB, vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials i.e. LWs 3 and 4 along with LWs 1 and 2 have inspected & seized/dismantled the stone crushers on 28.01.2022.

When the LW.1 has inspected the area again on 08.06.2022 observed that the accused A1 to A8 mentioned in the col.no. 11 of this charge sheet who are running the crushers illegally without prior permission of the competent authority has tampered the seals provided to the plant & machinery and operating the crushers. Further, pursuant to the Hon'ble NGT orders Dt.17.01.2022 & 14.10.2022 in Original Application (O.A.) No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad, the plant & machinery of aforesaid crushers were seized by the LWs 1 and 2 and Revenue officials i.e. LWs 2 and 3 with Joint team on 20.10.2022 & 21.10.2022.

The LWs 1 to 4 officials of TSPCB and Revenue officials have inspected the crushers on 28.11.2022 and observed that the accused A1 to A 8 are directly in charges of the said crushers are responsible to, the company for

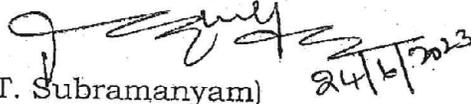
16

conducting of the business of the company operated by the accused A1 to A 8 by tampering the seals provided for plant & machinery. The accused knowingly running the crushers illegally without any valid licenses from the competent authorities with act of endangering life or personal safety of the others, due to the dust pollution causing noxious to the health of general public by disobeying the orders duly promulgated by the public servant.

Thus the accused A1 to A8 found to have committed an offence punishable u/s 336, 278, 188 IPC and Sec. 16 of Environment(Protection) Act.

Therefore it is prayed the Hon'ble Court the accused may be tried and punish them as per law.

Hence the charge.


(T. Subramanyam) 24/6/2023
Sub-Inspector of Police,
Gachibowli PS.

Dated:24.06.2023.

**LIST OF ACCUSED IN CR.NO. 94/2023 U/S 336, 278, 188 IPC & SEC. 16
OF ENVIRONMENTAL (PROTECTION) ACT OF GACHIBOWLI PS.**

A-1) G. Shiva Kumar goud s/o G. Samba Goud, age 44 years, occp. Busiess r/o Plot No. 11/3, OU colony, Shaikpet, Hyderabad M/s Great India Mining (formerly Sebi Mining), Gowlidoddi (V), Serilingampally(M), RR Dist. (**served notice under Sec, 41-A Cr.P.C on 21.02.2023**).

A-2) Nikhil Neelavelli S/o Late Venkatehwar Rao, age: 32 yrs, Occ: Manager @ M/s Sri Laxmi Narsimha Metal Industries, Vattinagulapally, Gandipet, R.R. District, R/o Plot No.502, Matru Sree Nagar, Miyapur, Hyderabad Cell No.9640351213. (**Absconding**).

A-3) Makta Narendra Singh s/o Chotam Singh, age 33 years, occp. Manager M/S Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet(M), RR Dist. r/o H.No. 1-41/5, Vattinagulapally village. 9030051493 (**Served 41-A notice on 14.02.2023**).

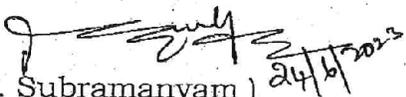
A-4) Kuna Gouri Shanker Goud s/o Kuna Venkatesh Goud, age 30 years, occp. Business (M/s Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), RR District) R/o H.No. 1-10-243/1, Brahmanawadi, Begumpet, Hyderabad aadhar No. 7319 2082 0966 Cell No. 8179645214.(**Served 41-A notice on 28.02.2023**).

A-5) Y.G. Raviteha Reddy s/o Y. Eshwar Reddy, age 33 years, Occp. Business (M/s Adeshwar Traders (formerly M/s Vensai Metals M/s Prasad Metal), Vattinagulapally (V), Gandipet (M), RR District R/o Villa No. 16, Vesella Woods, Kondapur, Ranga Reddy district (aadhar no. 6748 8461 5351) Cell No. 9014444777(**Served notice under Sec. 41-A Cr.P.C on 21.02.2023**).

A-6) Shiva Teja Seerapu s/o S. Satyanarayana Reddy, age 43 years, occp. Business (M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR District) R/o Flat No. B-1403, Fortune Towers, Madhapur, Ranga Reddy District (aadhar No.5596 4042 7165) Cell No. 9848079019 (**Served notice U/s 41-A on 21.02.2023**).

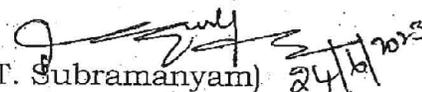
A-7) Praveen Kadaru S/o Kadaru Babu Rao, Age: 43 yrs, Occ: Manager @ Ms. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), R.R. District, R/o H.No.1-7-175, Flat No. 304, 3rd Floor, Vishnu Complex, Bakaram, Musheerabad, Hyderabad Cell No.7337593937 (aadhar No.9793 8261 8601) (**Served notice U/s 41-A on 22.06.2023**).

A-8) Merugu Laxman Chanti S/o Ramaswamy, age: 43 yrs, Occ: Manager, M/s Vesella Stone Crusher (Unnamed Stone Crusher) located beside Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), R.R. District R/o H.no.8-2-293/134/1, SV Nagar, Road No. 14, Banjarahills, Hyderabad Cell No. 9848865222 (aadhar no.7582 7091 4731) (**Served notice U/s 41-A on 22.06.2023**).


 (T. Subramanyam) 24/6/2023
 Sub-Inspector of Police,
 Gachibowli.PS.

Memo of Witnesses in Cr.No. 94/2023 u/s 336, 278, 188 IPC & Sec. 16 of Environment(Protection Act) of Gachibowli.PS.

1	M. Venkat Narsu s/o M. Narayana, age 47 years, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad 9866776746.	Complainant
2	Sri.MatamSiddartha Swamy s/o M. Sgangameshwar, age 30 years, occp. Asst. Environmental Engineer, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad 6309007839 r/o H.No. 3-7- 83/97/G/A/1, Dattatreyanagar, Sadashivpet.	Witness
3	Sri. Sri. A. Srikanth s/o Maisaiah, age, 31 years, occp. Additional Mandal, Girdawar, Serilingampally Mandal, RR.Dist. r/o Malakpet, Hyderabad 9000889946.	Witness
4	Sri.Chima Konda Mahipal Reddy s/o Ch. Ram Reddy, age 36 years, occp. Revenue Inspector, Gandipet Mandal, Ranga Reddy Dist. 9666992567.	Witness
5	Sri. B. Srikanth s/o Veeraiah, age 38 years, occp. Business r/o H.No. 3-36, Gowlidoddi, Serilingampally (M) RR Dist. 9100074141	Witness
6	Sri. Madduri Santhosh Kumar s/o Narsimha , age 38 years, occp. Business r/o H.No. 4-30, Golwidoddi, Serilingampally Mandal, RR Dist. 9966344262	Panch for scene of offence and seizure of material from the individual Crushers of accused.
7	Sri. Mailaram Srikanth s/o Gandaiah, age 35 years, occp. Business r/o H.No. 4-28, Gowlidoddi, Serilingampally Mandal, Ranga Reddy Dist. 9912371406.	Panch for scene of offence and seizure of material from the individual Crushers of accused.
8	T. Subramanyam, Sub-Inspector of Police, Gachibowli.PS.Cyberabad.	Issued FIR, I.O and filed charge sheet.


 (T. Subramanyam) 24/6/2023
 Sub-Inspector of Police,
 Gachibowli.PS.



CHARGE SHEET

(U/a 173 Cr.P.C)

**IN THE COURT OF HONOURABLE XII ADDL. METROPOLITAN MAGISTRATE
AT RAJENDRA NAGAR, CYBERABAD**

1	Dist: Cyberabad, P.S. RGI Airport, Year 2023, FIR No. 27/2023, Date: 12-01-2023	
2	Charge Sheet No. /2023	3 Date: -01-2023
4	Act: I.P.C	: U/sec.447, 427, 379 IPC
5	Type of Final form / Report	: Charge Sheet
6	F.R. Un-occurred	: Nil
7	If charge sheet Original / supplementary	: ORIGINAL
8	Name of the investigating officer	: B. Ramchandraiah, Sub-Inspector of Police, P.S. RGI Airport,
9	Name of the Complainant G Sunitha D/o Yadhagiri Reddy, age: 41 years, Occ: Adl Mandal Revenue Inspector, Shamshabad, R/o 9-6-90, Durgabhavani Nagar, Champapet, Saroornagar, Ranga Reddy District, Cell No: 9000773965.	
	b) Father's name	:
10	Details of properties / articles / documents seized / recovered in investigation and relied upon	: -Nil-
11	Names of the accused persons charged: A1: Sri. Hassan bin Abdullah S/o Abdullah Bin Mubarak, Age: 54yrs, Occ: Business, R/o H.No.9-1-209/1, Near Quthubshahi, Mosque, Langar house, Hyderabad. #9391049272, 9573865529. (Served a Notice U/Section 41(a)(1) R/w 41(1)(b) Cr P C to accused on 17-01-2023) A2: Sri. Taher bin Abdullah S/o Abdullah Bin Mubarak, Age: 60yrs, Occ: Business, R/o H.No.5-124, Himayathsagar Darga, Rajendra Nagar Ranga Reddy Dist. #9700887006. (Served a Notice U/Section 41(a)(1) R/w 41(1)(b) Cr P C to accused on 18-01-2023)	
12	Names of the accused persons not charged	: Nil
13	Particulars of persons to be examined	: Separate Memo of Evidence is enclosed



14	If complaint is false indicate action taken or proposed to be taken U/S 182/211 IPC	: Nil
15	Result of Laboratory analysis	: Nil
16	Brief facts of the case	: Mentioned Below

**IN THE COURT OF THE HONOURABLE XII ADDL. METROPOLITAN
MAGISTRATE AT RAJENDRANAGAR, CYBERABAD.**

Honoured Sir,

This is a case of "the accused A1 & A2 are illegally trespassed into stone crushers and they damaged the seal which was sealed by government and they have stolen the crushers from the place and they were running it and selling the Kankara stones without any permission" occurred on 11-01-2023 at 23:00 hours, Near DBR Stone crusher and SMI Stone crusher at Survey No 76, 82 at Kothwalguda, Shamshabad Ranga Reddy Dist. committed by the accused name and details mentioned in coloum No. 11 of this charge sheet and the place of offence falls in the limits of RGI Airport police station and comes under the Territorial Jurisdiction of this Hon'ble court.

Facts of the case are that on 05-11-2022 Government seized 2 stone crusher's 1) DBR Stone Crusher, 2) SMI Stone crusher at Survey No 76, 82 at Kothwalguda, Shamshabad, because it was running illegally and selling Kankara stones(Concrete Stones) without permission from the government. Complainant got information that stone crushers machine are running without permission. On 11-01-2023 at 2300 hrs complainant went to survey No 82 and found 1)SMI Stone crusher and one person Hassanbin Abdulla S/o Abdullabin Mubaraq, age: 54 years, R/o H.No: 9-1-29/1, Langer house and at Survey No 76 DBR Stone crusher and one person Taherbin Abdullah S/o Abdullabin Mubaraq, both of them illegally trespassed into stone crushers and they damaged the seal which was sealed by government and they have stolen the crushers from the place and they were running it and selling the Kankara stones without any permission. Thus the complainant requested for necessary action.

As per the contents of the above compliant, LW-08 registered a case in Crime No. 27/2022, U/s 447, 427, 379 IPC and entrusted to LW-09.

During the course of investigation, LW-09 examined the Lw-1 and recorded his detailed statement as Part-II Case Diary. In his statement he corroborated with the contents of FIR facts. Subsequently LW-09 visited the scene of offence located at DBR Stone crusher and SMI Stone crusher at Survey No 76,



82 at Kothwalguda, Shamshabad Ranga Reddy Dist where LW-09 have enquired about the offence and conducted the scene of offence panchanama in the presence of two mediators i.e. Lw's 6&7 and all observation brought on record.

As per the statement of witnesses and collected evidence prima facie is well established against the accused **A1**: Sri. Hassan bin Abdullah S/o Abdullah Bin Mubarak, Age: 54yrs, Occ: Business, R/o H.No.9-1-209/1, Near Quthubshahi, Mosque, Langar house, Hyderabad. #9391049272, 9573865529. And **A2**: Sri. Taher bin Abdullah S/o Abdullah Bin Mubarak, Age: 60yrs, Occ: Business, R/o H.No.5-124, Himayathsagar Darga, Rajendra Nagar Ranga Reddy Dist. #9700887006. On 17-01-2023 the Lw-9 served Notice U/Section 41(a)(1) R/w 41(1)(b) Cr P C to accused A1 and instructed him to appear before the honorable court when he receive summons from the court for due trail.

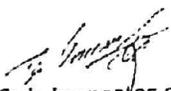
On 18-01-2023 the Lw-9 served Notice U/Section 41(a)(1) R/w 41(1)(b) Cr P C to accused A2 and instructed him to appear before the honorable court when he receive summons from the court for due trail.

Investigation has done so far it is revealed that, the Lw-1 is the complainant, Lw-2 to LW-05 was eye witness, While the accused **A1**: Sri. Hassan bin Abdullah S/o Abdullah Bin Mubarak, Age: 54yrs, Occ: Business, R/o H.No.9-1-209/1, Near Quthubshahi, Mosque, Langar house, Hyderabad. #9391049272, 9573865529. And **A2**: Sri. Taher bin Abdullah S/o Abdullah Bin Mubarak, Age: 60yrs, Occ: Business, R/o H.No.5-124, Himayathsagar Darga, Rajendra Nagar Ranga Reddy Dist. On 05-11-2022 at Survey No 76, 82 at Kothwalguda, Shamshabad, it was running illegally and selling Kankara stones (Concrete Stones) without permission from the government. On 5/11/2022 of the time Joint inspection of along with TSPCB & mining department. There they go and see, at Survey No. in 76 DBR Stone Crusher was running was A1 and at Survey No. in 82 SMI Stone crusher was running, A2. Hassan bin Abdullah, it is run by two person, knowing that Crusher mission was running without any permission, they were sized and keyed, since then no one can drive them. In the meantime, the accused A1 & A2 went illegally and were seized by the government. Crusher mission was illegally damaged by removing locks, the Lw-1 have received information that they are running without permission and selling gravel stones stealthily, on 11-01-2023 at 2300 hours LW-1 went at survey No. 82 and found 1) SMI Stone crusher and 2) DBR Stone Crusher was running, both of the accused A1 & A 2 illegally trespassed into stone crushers and they damaged the seal which was sealed by government. And they have stolen the crushers from the place and they were running it and selling the Kankara stones without any permission.



Thus, the accused committed an offence punishable U/sec. 447,427,379 IPC as such, a charge sheet is herewith filed before this Hon'ble Court with a pray to issue summons to the accused and punish him as per law.

Hence, the Charge.


Sub-Inspector of Police,
P.S. RGI Airport, Cyberabad.

Daily Status

JFCM Courts, Sangareddy

In the court of :Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III
Additional Junior Civil Judge, Sangareddy

CNR Number :TSSN040015022023

Case Number :CC/0000545/2023

STATE OF TELANGANA PS Ramachandrapuram versus Kadiyaam Kalyan Chander

Date : 10-06-2023

Business : Accused present and examined u/s 251 Cr.P.C and admitted his guilt and sentenced to pay fine amount of Rs.1,00,950/- before lok adalath

Nature of Disposal : SETTLED BEFORE LOK ADALAT

Disposal Date : 10-06-2023

Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III
Additional Junior Civil Judge, Sangareddy

JFCM Courts, Sangareddy
Case Details

Case Type	: CC - CALENDAR CASE		
Filing Number	: 1296/2023	Filing Date:	10-06-2023
Registration Number	: 545/2023	Registration Date:	10-06-2023
CNR Number	: TSSN04-001502-2023		

Case Status

First Hearing Date	: 10th June 2023
Decision Date	: 10th June 2023
Case Status	: Case disposed
Nature of Disposal	: Uncontested--SETTLED BEFORE LOK ADALAT
Court Number and Judge	: 2-Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III Additional Junior Civil Judge, Sangareddy

Petitioner and Advocate

1) STATE OF TELANGANA PS Ramachandrapuram

Respondent and Advocate

1) Kadiyaam Kalyan Chander

Acts

Under Act(s)	Under Section(s)
INDIAN PENAL CODE	336,278,188
ENVIRONMENT (PROTECTION) ACT	16

FIR Details

Police Station	: Ramachandrapuram
FIR Number	: 215
Year	: 2023

Case History

Registration Number	Judge	Business on Date	Hearing Date	Purpose of Hearing
545/2023	Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III Additional Junior Civil Judge, Sangareddy			Disposed

25

No. 70924

ORIGINAL

(Form of receipt to be granted by the Court)

IN THE COURT OF THE

Received this 10 day of 6

2023 from K. Kalpana Chaudhary

of Panchajanya the sum of

Rupees one lakh nine thousand and fifty only being the

whole/part of the Fine/Compensation directed to be

paid by Self the

accused/complainant in C.C./S.T.C. No. 545/23 on

the file of this Court

Rs. 1,00,950/-

P. Teja

Session Judge

Judicial Magistrate of First Class Metropolitan

-cum-III Addl. Junior Civil Judge Magistrate

Spl. Prohibition & Excise Court

SANGAREDDY